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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

.....

Registration O.A. No. 388 Of 1987

Om Prakash ... Applicant

versus

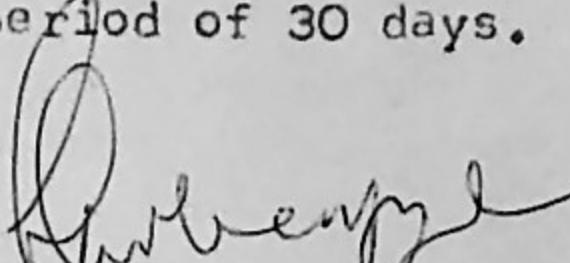
Union of India and ors... Respondents

Hon' D.K. Agrawal, J.M.

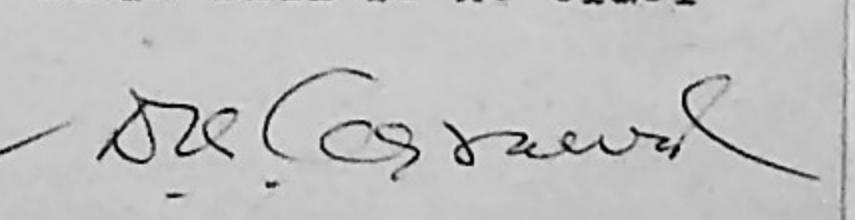
Hon' K. Obayya, A.M.

(By Hon' D.K. Agrawal, J.M.)

This application under section 19 of the Administrative Tribunal's Act, 1985, is directed against the order dated 3-9-86, terminating the services of the applicant on the ground that the service card submitted by him was forged. The applicant denies and alleges that the card number alleged to be forged was actually not the number of his card and in proof thereto the applicant has also submitted Annexure-D, which mentions that the service card of the applicant was 155327. In any case the order of termination was passed without any inquiry. Therefore, the same cannot be sustained in law. Accordingly, we set aside the order of termination and direct, the applicant to be reinstated on the same terms and conditions without payment of back-wages forthwith, with liberty to the competent authority to hold inquiry afresh in accordance with law within a period of 30 days. There will be no order as to costs.


MEMBER (A)

(sns)


MEMBER (J)

Jaunary 2, 1991.

Allahabad.